

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. C.P.(CAA)/65(MB)2024 IN C.A.(CAA)/246(MB)2023

IN THE MATTER OF

TATA STEEL LIMITED

Sec. 230-232 of the Companies Act, 2013

Order Delivered on 17.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. ANU JAGMOHAN SINGH
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Sr. Adv. Zal Andhyarujina (PH)
For the Respondent:

ORDER

C.P.(CAA)/65(MB)2024

Heard the counsel for the Petitioner. The Petition is admitted, returnable by **15.05.2024**.

The Petitioner is directed to published the notice at least 10 days before the next date of hearing in two newspapers i.e. “**Navshakti**” in Marathi language and “**Business Standard**” in English language.

In the meanwhile, the ROC, RD and OL or any other statutory bodies having any claims shall file their respective reports before the next date of hearing.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)